

जलपति और मल ध्यायन संस्थान
और दिल्ली विकास प्राधिकरण के
अधिकारियों के निवास स्थानों पर
टेलीफोन की व्यवस्था

9310. श्री निहाल सिंह : क्या निर्माण और
आवास मंत्री यह बताने की कृपा करेंगे कि:

(क) जल प्रदाय/मल व्ययन संस्थान और
दिल्ली विकास प्राधिकरण के उन अधिकारियों
की अलग-अलग संख्या कितनी है, जिनके निवास
स्थानों पर टेलीफोन की व्यवस्था की गई है;

(ख) उनमें से प्रत्येक द्वारा 1 मार्च, 1983
से 31 मार्च, 1984 तक की अवधि के दौरान
कितनी ट्रंक और स्थानीय टेलीफोन काल की
गई; और

(ग) क्या संसद सदस्यों की भाँति उनकी
ट्रंक और स्थानीय टेलीफोन कालों की भी कोई
सीमा निर्धारित की गई है और यदि नहीं, तो
उसके कारण क्या हैं ?

खेल विभाग में, निर्माण और आवास मंत्रालय
में तथा संसदीय कार्य विभाग में उप मंत्री
(श्री मल्लिकार्जुन) : (क) से (ग) सूचना
एकत्र की जा रही है तथा सभा पटल पर रख
दी जाएगी।

State Agro-Industries Development Corporations

9311. SHRI CHINTAMANI PANI-
GRAHI : Will the Minister of AGRICUL-
TURE be pleased to state :

(a) the names of the States where Agro-
Industries Development Corporations have
been set up ;

(b) the year upto which each of those
State Agro-Industries Development Corpora-

tions have presented their annual report to
the Centre ;

(c) whether it is a fact that some State
Agro-Industries Development Corporations
have not been presenting annual reports
regularly ;

(d) if so, the names of such State Agro-
Industries Development Corporations ;

(e) whether reminder has been sent to
States by the Centre ; and

(f) the other steps proposed to be taken
by Centre to obtain the annual reports ?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
YOGENDRA MAKWANA) : The names of
the 17 States where Agro-Industries Develop-
ment Corporations have been set up are
given in the statement attached.

(b) The details of Annual Reports pre-
sented by the State Agro-Industries Corpora-
tions to the Centre are given in the statement
attached (Annexure).

(c) and (d) Yes, Sir. The details of the
State Agro-Industries Corporations whose
reports are in arrears can be seen in the
statement (Annexure).

(e) Yes, Sir.

(f) Since management control of the
Corporations vests in the State Govts., it is
the Corporations and the respective State
Governments who have to arrange for submit-
ting the Annual Reports in time to enable
laying before Parliament. In fact, under
sub-section (2) of Section 619A of the com-
panies Act, 1956, the Annual Reports are,
in any case, also required to be laid before
the State Legislatures. The Government of
India have been repeatedly taking up with
the respective Corporations and the concer-
ned State Governments the issue of early
submission of the Annual Reports.

STATEMENT

S. No.	Names of the States where Agro Industries Development Corporations have been set up.	Year till which State Agro Industries Development Corporation has submitted Annual Report to the Centre-year ending.
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1	2	3
1.	Andhra Pradesh	September 30, 1979-80
2.	Assam	March 31, 1974-75

1	2	3
3. Bihar		March 31, 1976-77
4. Gujarat		March 31, 1981-82 (English version only)
5. Haryana		June 30, 1979-80 (English version only)
6. Himachal Pradesh		March 31, 1982-83
7. Jammu and Kashmir		March 31, 1976-77
8. Karnataka		March 31, 1980-81
9. Kerala		March 31, 1979-80
10. Madhya Pradesh		March 31, 1975-76
11. Maharashtra		March 31, 1982-83
12. Orissa		March 31, 1979-80
13. Punjab		May 31, 1978-79 (English version only)
14. Rajasthan		March 31, 1980-81
15. Tamil Nadu		March 31, 1981-82
16. Uttar Pradesh		March 31, 1978-79
17. West Bengal		March 31, 1979-80

Note : Except for the Agro Industries Development Corporations of *Maharashtra* and *Himachal Pradesh* all others are in arrears.

Exploitation of non-traditional oilseeds

9312. SHRI RAMAKRISHNA MORE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that Government are not exploiting all the untapped resources in the form of non-traditional oilseeds of trees of forest origin i.e. Sal, Mahuva etc., ;

(a) whether it is a fact that Government are not exploiting all the untapped resources in the form of non-traditional oilseeds of trees of forest origin i.e. Sal, Mahuva etc., ;

(b) if so, the reasons thereof ; and

(c) the steps proposed to step up exploitation of all the untapped resources ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) Oilseeds of forest trees have gained commercial importance only lately. However, the total potential on a country-wide basis has not been assessed so far. Besides, the economic feasibility of all species has not been studied. Collection of certain oilseeds like Sal seed is dependent on climatic conditions. Storage and processing facilities are also inadequately developed. Until all these

constraints are dealt with, it is not feasible to organise collection and utilisation of all oilseeds of trees of forest origin.

(c) The State Governments have been advised already to give proper attention to this matter. At the national level, it is proposed to establish an organisation with a view to assist the State Governments in the task of bringing about optimum collection of minor forest produce, including oilseeds, and also ensuring regeneration of such forest produce.

Licences to sell Mother Dairy's polypack milk in 'L' Block Anand Vihar, New Delhi

9313. SHRI HARISH KUMAR GANGWAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether requests have been received for the sanction of a licence to sell Mother Dairy's polypack milk in 'L' Block Anand Vihar, Jail Road, New Delhi so as to extend the facility to thousands of families living in DDA Flats nearby Hari Nagar Clock